NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER : CA/7/2016

NAME OF THE PETITIONER(S) : India Infrastructure Fund

NAME OF THE RESPONDENT(S)

: Karaikal Port Pvt Ltd

: 98(1) of Companies Act 2013

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

D P.S. RAMAN. SEMIBIL ADVOCATE,

UNDER SECTION

SIMERN PHANT,

ASIG BASHA

Tor Mls. ShiraKumar & Saresh

RAJE NORAN ROGHAVON

V. J. ARUL RAJ

N. P. Vijay kumer 2. Pauder Council for Resp. (Mang)

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ORDER

Counsels representing both the parties are present. Counsel for respondents made submissions stating that the board meeting has not been conducted for the last two years and counsel for petitioner prayed for time for seeking instructions and filing an affidavit in relation to convening of board meeting and approval of the annual accounts in the AGM and other related matters. Time is enlarged at request. Put up on 23.02.2018.

(S VIJAYARÁGHAVAN) Member(Technical) (K ANANTHA PADMANABHA SWAMY)

Member(Judicial)

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